

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.122/Chd/Hry/2018**

In the matter of:

Ericsson Telephone Corporation India  
Aktiebolag (AB) India Branch Office. ....Petitioner.

Present: Mr.Arjun Sheoran, Advocate with Ms.Sonawane, Advocate  
for petitioner.

Learned counsel for the petitioner seeks time to argue on  
the scope of second proviso to sub-section (41) of Section 2 of the  
Companies Act, 2013.

List the matter on 24.07.2018.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

July 05, 2018.  
Ashwani